

BEFORE THE NATIONAL GREEN TRIBUNAL

(PRINCIPAL BENCH) NEW DELHI.

ORIGINAL APPLICATION NO .608/2022

In re:


NEWS ITEM PUBLISHED IN BANGALORE MIRROR DATED
18/8/2022 TITLED "NIGHTMARE SEWAGE PLANT CHOKES
NEARBY RESIDENTS"

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 - a)Permission from the Pollution control Board
 - b) List of grievances and demands by the local Villagers
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 - d) Developmental work and funds allocated by the BBMP towards the village development till date.

Filed by
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ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

BEFORE THE NATIONAL GREEN TRIBUNAL

(PRINCIPAL BENCH) NEW DELHI.

ORIGINAL APPLICATION NO. 608/2022

In re:

NEWS ITEM PUBLISHED IN BANGALORE MIRROR DATED 18/8/2022 TITLED "NIGHTMARE SEWAGE PLANT CHOKES NEARBY RESIDENTS"

BRIEF NOTE ON BEHALF OF THE BBMP.

1. The answering Respondent in response to the notice issue by the Hon'ble Tribunal is detailing out few relevant facts which are germane to the issue under consideration.
2. The plant has received approval and permission from pollution control board for Air act and Water act and these permissions are up to date.
3. The plant has been established on November 2015 and has been operational since then and is presently receiving and processing 300 tons of wet waste on average. The capacity of the plant for wet waste is s around 300-350 tons per day and in this regard the plant is operational on full efficiency.
4. As per SWM rules 2016, BBMP have constructed closed sheds in 4-5 acres of land with concrete bed to prevent any leakage or underground percolation. In this manner, there can be no leakage or contamination of ground water or lakes. In this regard there was joint inspection with the locals and the officers who were physically shown the closed sheds with concrete beds and in this manner, the locals grievance has been ascertained. The news article reporting has omitted this information.


ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

Further, to prevent any accidental leakage on account of rain overflow outside of the plant premises, BBMP regularly has made arrangement for lifting of such spillage and runoff water by pumping through tankers.

5. BBMP has consistently taken steps to control odour. Fly management and smell by spraying suitable cultures and fogging on daily basis since the commencement of plant operation i.e 2015.
6. There was a meeting with the villagers to address their grievances in 16/8/2022. Most of the grievances was with respect to village development which was outside the scope of BBMP Jurisdiction. Moreover BBMP in a conciliatory gesture has agreed to allocate funds towards development works in phased manner surrounding the plant. It is relevant to mention that BBMP has till date allocated 18.13 crores towards village development since inception including 3 crores allocated this year.
7. BBMP has already issued a work order to construct Leachate plant inside plant premises which will give the capacity to process 50 KLD. The construction is in full swing and is likely completed within 6 month. Once this plant is operational, the existing accidental spillage in transportation across the city will be eliminated and the present plant will be in compliance with SWM rules.
8. The answering respondent is annexing
 - e) Permission from the Pollution control Board
 - f) List of grievances and demands by the local Villagers
 - g) Minutes of meeting/ assurances by the BBMP
 - h) Developmental work and funds allocated by the BBMP towards the village development till date.

The contents of the above note are obtained from official records and personal knowledge of the officer in charge.



Dr. Jagadish K. Naik





**Consent For Operation
(CFO-Air,Water)**

Consent No. AW-331040
Valid upto: 30/06/2023

Industry Colour: RED Industry Scale: LARGE

Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church
Street, Bengaluru-560001
Tele : 080-25589112/3, 25581383
Fax:080-25586321
email id: ho@kspcb.gov.in

A-1

(This document contains 5 pages including annexure & excluding additional conditions)

Combined Consent Order No. AW-331040 PCB ID: 103862 Date: 27/04/2022

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under the Air (Prevention and Control of Pollution) Act, 1981

- Ref: 1. Application filed by the applicant/organization on 04/12/2021
 2. Inspection of the Industry/organization/by RO, on 04/12/2021
 3. Proceedings of the ECM dated 24/02/2022, held on 16/02/2022

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & to make discharge of the effluents & emissions conforming to the stipulated standards from the premises mentioned below and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

Location:

Name of the Industry: Chikkanagamangala Msw Plant Bbmp
Address: Survey No 31, Chikkanagamangala Village, Anekal Taluk
Industrial Area: Not In I.A, Chikkangamangala Village,
Taluk: Anekal-Sarjapura Hobli, District: Bangalore Urban

CONDITIONS:

a) Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	2.000	1.500	Shall be discharged into Septic tank and Soak pit
2	Others	0.000	20.000	leachate generated from the processing plant shall be collected in the premises and shall be dispose off through STP of BWSSB for treatment

b) Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, constituents to be controlled in emissions etc. are detailed in Annexure-II.		

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	municipal solid waste (msw) processing plant of capacity 500 tpd in an area of 5.46 acres	1.0000	TON

This consent is valid for the period from 01/07/2021 to 30/06/2023

To,
Chikkanagamangala Msw Plant Bbmp
Sarjapur Hobli, Bengaluru,
Karnataka

COPY TO:

- The Environmental Officer, KSPCB, Regional Office Bangalore Sarjapura for information and necessary action.
 2. Master Register.
 3. Case file.

JOINT COMMISSIONER (SOUTH)
Bhruhat Bangalore Mahanagara Palike.

Consent Fee paid : Rs. 1101678



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SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-I
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:
8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.
2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.
2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.


JOINT COMMISSIONER (SOUTH)
Bruhat Bangalore Mahanagara Palike



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E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

* A "decibel" is a unit in which noise is measured.

* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

* Leq: It is an energy mean of the noise level over a specified period.

F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) Rules 2016:

The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016.

G. GENERAL CONDITIONS:

- The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.
- The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.
- The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.
- The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
- The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
- The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.
- The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
- The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
- The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.

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10. The applicant shall make an application for consent for subsequent period at least 45 days before expiry of this consent.
11. The applicant shall develop and maintain adequate green belt all around the periphery.
12. The applicant shall provide rain water harvesting system and shall provide proper storm water management system.
13. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court
14. The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.
15. The applicant shall display flow diagram of the pollution control system near the pollution control system/s.

NOTE:

The Conditions A[2a] and Annexure II in page mentioned in the schedule are not applicable.

Additional Conditions:

1. The applicant has to submit the quarterly progress report on the action taken. 2) Green Belt development around the project site with 3 rows to be developed. 3) Half yearly consent conditions compliance (HYCCC) report to be submitted viz., April- September to be submitted in Dec. Oct- March to be submitted in June. 4) Also refer attached Annexures for standards.

Chimney No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	250 KVA		3 PM(mg/NM3), SO2 (PPM), NOx(PPM)	0,0,0	DIE	AEC	Before commissioning.
2	D.G. Sets	250 KVA		3 PM(mg/NM3), SO2 (PPM), NOx(PPM)	0,0,0	DIE	AEC	Before commissioning.

Note:

AEC : Accoustic Enclosures

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection) Rules.
3. There shall be no smell or odour nuisance from the industry.

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LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100 mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

For and on behalf of the
Karnataka State Pollution Control Board

JOINT COMMISSIONER (SOUTH)
Bruhat Bangalore Mahanagara Palike.

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ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ

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Ph: 9972889697, 7760475354, 7483588795

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ಅಧ್ಯಕ್ಷನಿಗೆ

ಈ ಮೇಲ್ಕಂಡ ಅಧ್ಯಕ್ಷರ ಕಾರ್ಯದರ್ಶಿ ಕಛೇರಿ, ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ, ಶಿಕ್ಷಣ ಮತ್ತು ಮನುಷ್ಯ

ಬೆಂಗಳೂರು ಗ್ರಾಮೀಣ ಅಧಿಕಾರಿಯರಿಗೆ ವ್ಯಾಜ್ಯವಿಲ್ಲದಂತೆ ಶಿಕ್ಷಣ ಮತ್ತು ಮನುಷ್ಯ 99.19.ಎಂ.ಡಿ.

ವಿಜಯ ಕರ್ನಾಟಕ ಸಂಸ್ಥೆಗೆ ಒಂದು ದಿನದ ಕಾರ್ಯದರ್ಶಿ ಕಛೇರಿಗೆ ಒಂದು ದಿನದ ಕಾರ್ಯದರ್ಶಿ ಕಛೇರಿಗೆ

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ಚದರಿಕೆಗಳು

- * ಕೀವರಿ ನಾನಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವುದು.
- * ಗ್ರಾಮಗಳ ರಸ್ತೆ ದುರಸ್ತಿ ಮತ್ತು ಕ್ರೀಡಾ ಕ್ಷೇತ್ರಗಳ ನಿರ್ಮಾಣವಾಗುವುದು -
- * ಎಸ್.ಒ.ಪಿ. ಪೇಟೆಗೆ ಹಾಗೂ ಇತರ, ಪುತರಂತಿ ನಿರ್ಮಾಣ ಕೊಡುವುದು
- * ಆರೋಗ್ಯ ಕೇಂದ್ರ ಕಲ್ಪಿಸುವುದು -
- * ಅಂಚೆದೂರ ಇವನಿ ನಿರ್ಮಾಣ ಕೊಡುವುದು -
- * ಗ್ರಂಥಾಲಯ ನಿರ್ಮಾಣ ಕೊಡುವುದು -
- * ಪ್ಯಾರಾಮಿ ಕಾಲೇಜು ಕಟ್ಟಡ ನಿರ್ಮಾಣ. -
- * ಕುಟುಂಬ ಹೆಡ್ ಬ್ಯಾಂಕ್ ನಿರ್ಮಾಣವಿರುವುದು. -
- * ಪ್ರಾಥಮಿಕ ಅನಾಥಾಶ್ರಮವೆಂದೆ ಶಾಲೆಯೊಂದು ಕೆರೆಯಬೇರೆಗೆ
ಪುತರಂತಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರಸ್ತೆ ನಿರ್ಮಾಣ ಮಾಡುವುದು -
- * ಕಾಲೇಜು ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುವುದು. ಹಾಗೂ ಅರಬ್ ವ್ಯವಸ್ಥೆಗಳಿಗಾಗಿ
- * ಸ್ವೀಕಾರ ಆಭಿವೃದ್ಧಿ ಹಿಡಿಸುವುದು -
- * ಲಾಭಾನಿವಹನ ನಿರ್ಮಾಣ ಕೊಡುವುದು. -
- * ವಿದ್ಯಾ ನಿಕೇತನ ಮತ್ತು ದಿವಾನಿನಿ ಇತರಂತೆ ತಡೆಯುವುದು -
- * ಶಿಕ್ಷಣ ಹಿಡಿಸುವುದು. -

ಈ ಮೇಲ್ಕಂಡ ಚದರಿಕೆಗಳನ್ನು ಕೂಡಲೆ ಹರಿಗಣಿಸಿ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವ
ಬಗ್ಗೆಗೆ ಗ್ರಾಮಪಂಚಾಯತ್ ಅನುಮತ.

ಪ್ರತಿಗಳು

ಆಯುಕ್ತರು . ೨೦.೧೦.೨೦.೨೦.
 ೨೦೨೦- ಆಯುಕ್ತರು . ೨೦.೧೦.೨೦.೨೦.
 ಕಾರ್ಯನಿರೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಇಂತಿ ನಂದ ಗ್ರಾಮಪಂಚಾಯತ್.

ಶಿಕ್ಷಣ (ಶಿಕ್ಷಣ. ಎಸ್.)
 (ವಿಹೇದಿಗಿ)
 (ವಾಗ್ಯಾ)
 (ನಿರೀಕ್ಷಾ)

જો.
A.S

ક્રમ નં.

- 1 N. Someshkumar
- 2 Thirumal
- 3 Rajesh
- 4 Ambarish. V
- 5 વાસુદેવ
- 6 Muresh. P
- 7 Kumar Shashank
- 8 Raju Tejwani
- 9 Shushir Srivastava
- 10 Sanjay Khera
- 11 Aman Prakash
- 12 Gaurav
- 13 Prajesh.
14. Vena
- 15 Vijayou
- 16 LEO JOSEPH
- 17 Reliable Residenza
- 18 Kumar. C (Sumukha Layout)
- 19 Sri Ravi Rathi
20. Shivani.
- 21.) Raghavendoo. Banda.
- 22 Kiran
- 23 Anand Mohan
- 24, Radhakrishnan

- ~~Thirumal~~
Thirumal
~~Rajesh~~
~~Ambarish. V~~
Ambarish
Muresh
~~Shashank~~
Raju
Shushir
Sanjay
Aman
Gaurav
Prajesh
Vena
Vijayou
Leo Joseph
Reliable Residenza
Kumar. C
Sri Ravi Rathi
Shivani
B. Raghav.
Kiran
Anand Mohan
Radhakrishnan



6.

ಕತಿಯ.

ಶಿವ
ಶಿವಶಂಕರ್

ಯುನಿವರ್ಸಿಟಿ
NAGASHI

ಪರಮಂಶರತ್

ಜಯಸಿಂಗ್

ಯುನಿವರ್ಸಿಟಿ

ಕೆ.ಎಸ್.ಎಸ್

ಕೆ.ಎಸ್.ಎಸ್.

ನಾಗಶಂಕರ್.

MAHESH.

ಶಿವಶಂಕರ್

(ಯುನಿವರ್ಸಿಟಿ) ಶಿವಶಂಕರ್

Shankar

S. Madhu

kathir

Abhilash

(ಕೆ.ಎಸ್.ಎಸ್) ಶಿವಶಂಕರ್

Shankar Babce

Poneetha

C. PALANI

VISHWANATH

SOBIL VARGHESE

ಕತಿಯ.

ಶಿವ
ಶಿವಶಂಕರ್

ಯುನಿವರ್ಸಿಟಿ
NAGASHI

ಪರಮಂಶರತ್

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ಯುನಿವರ್ಸಿಟಿ

ಕೆ.ಎಸ್.ಎಸ್

KARUN

P. Madhu

Madhu

Shankar

Shankar

S. Madhu

Shankar

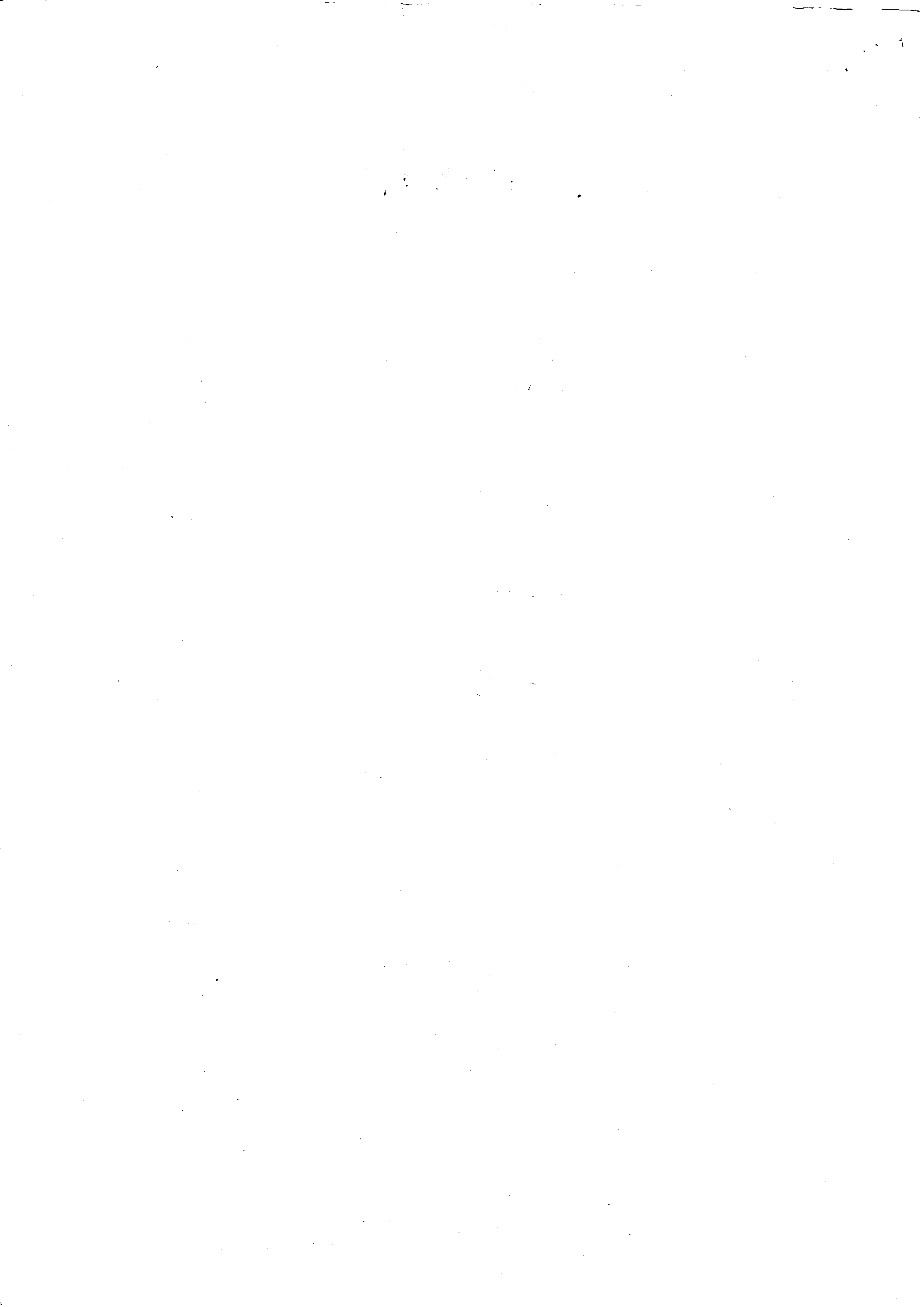
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C. Palani
Vishwanath
Sobil Varghese

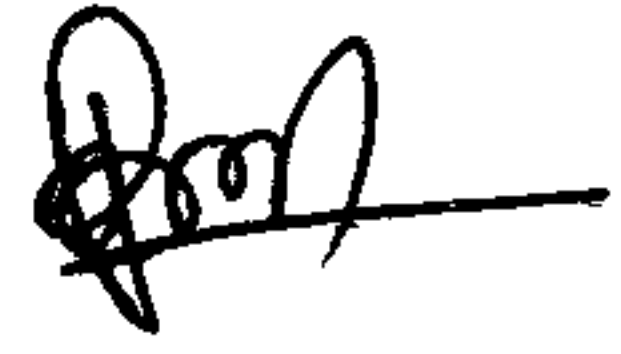


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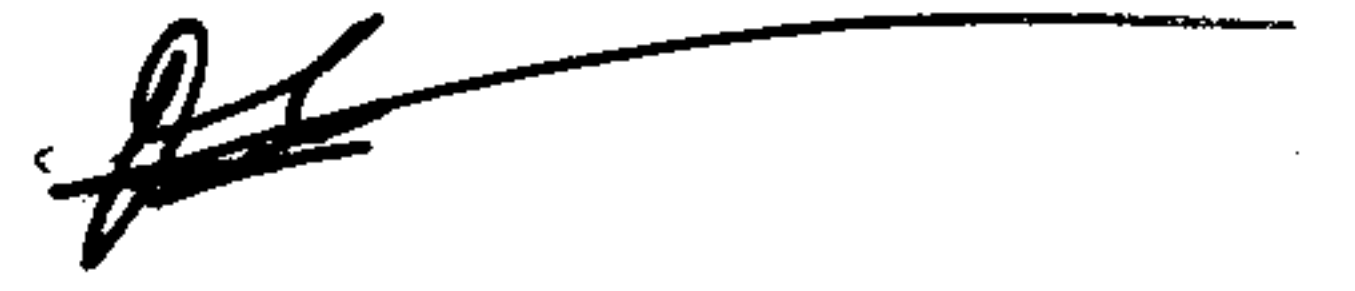
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Pradeep Kumar.



M. Lakshmarao



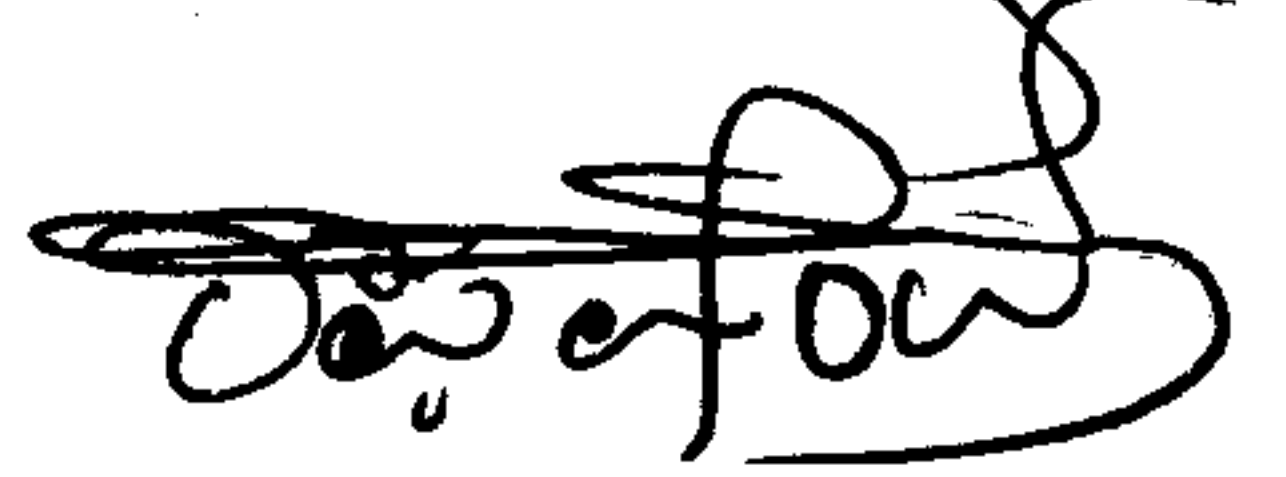
Sridhar Kumar.



Birendra Kr. Singh



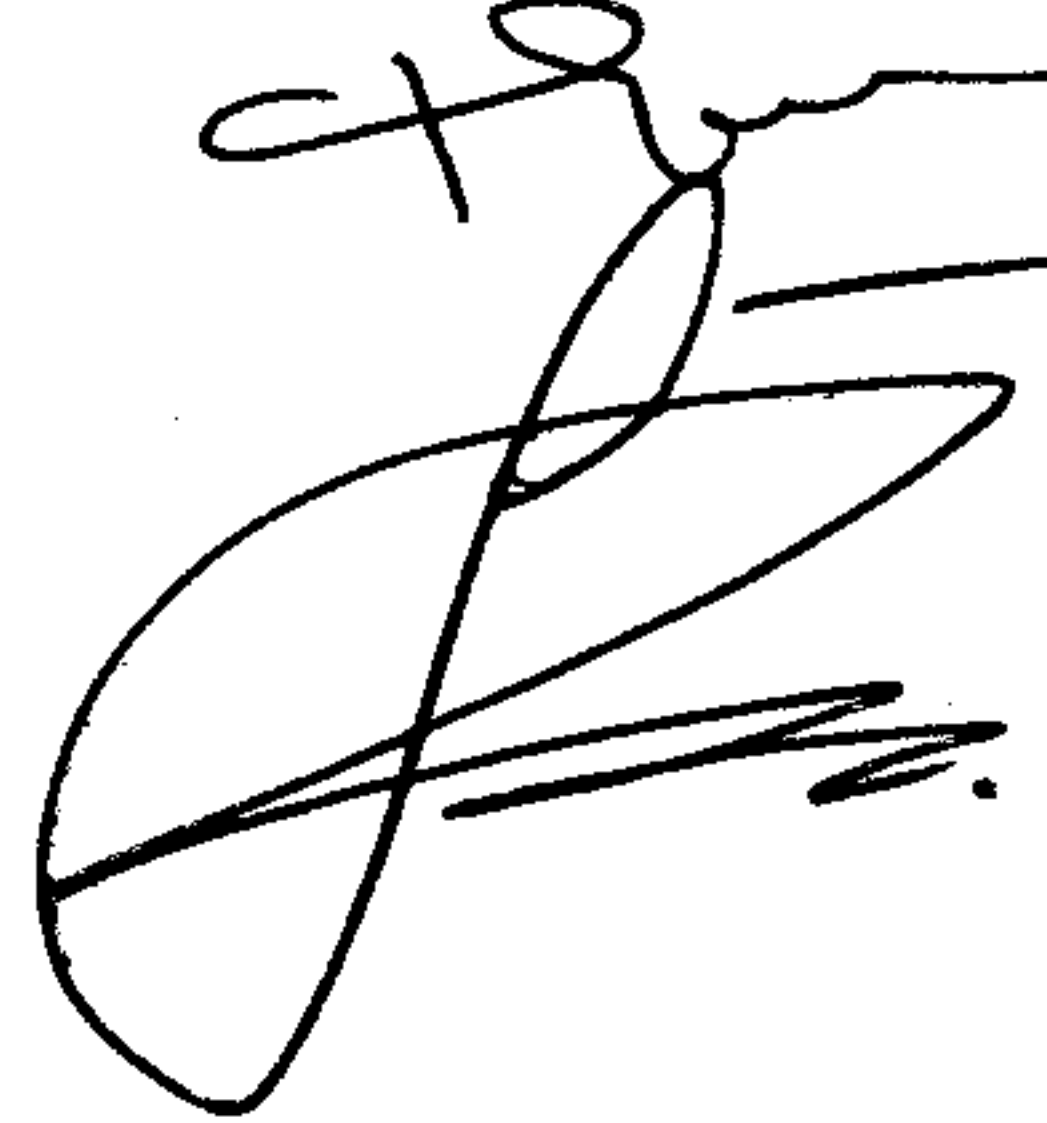
ಬಿರೇಂದ್ರ ಕೆ. ಸಿಂಗ್



Harendra



RACITUNANDAN



Krishna pai

KP

Rajan

Rajan

Pruthvi



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ಚಿರಂಜೀವಿ



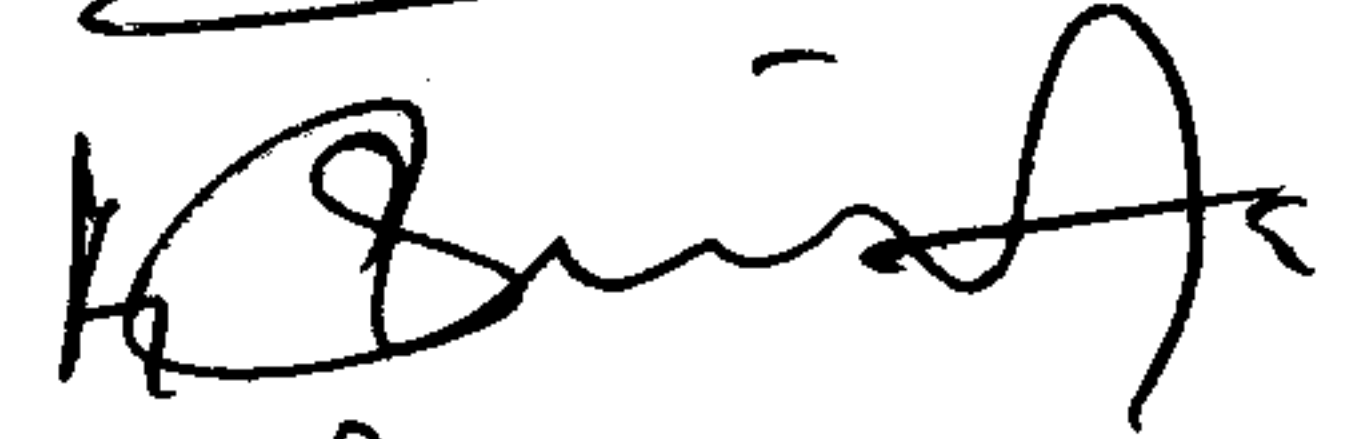
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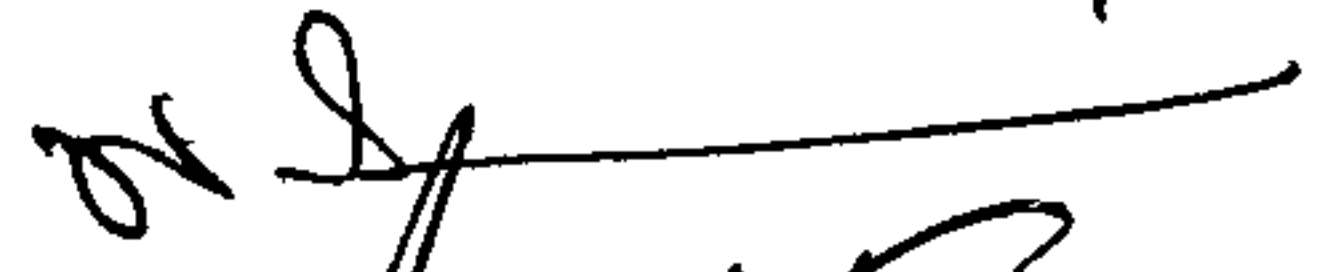
Punith Kumar

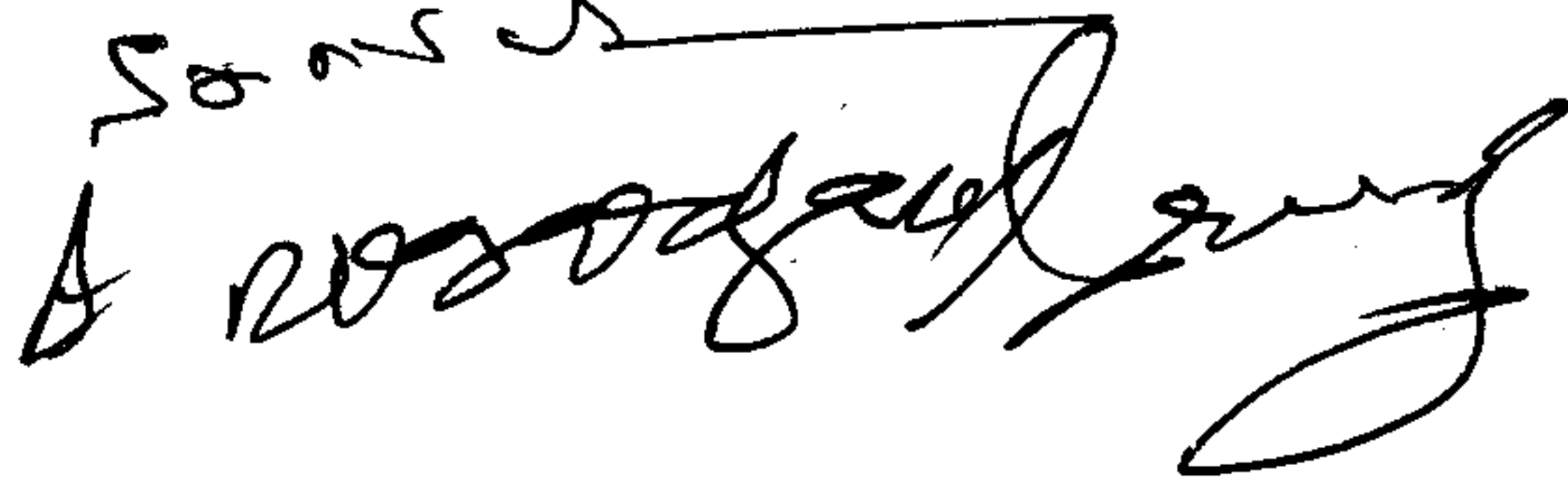


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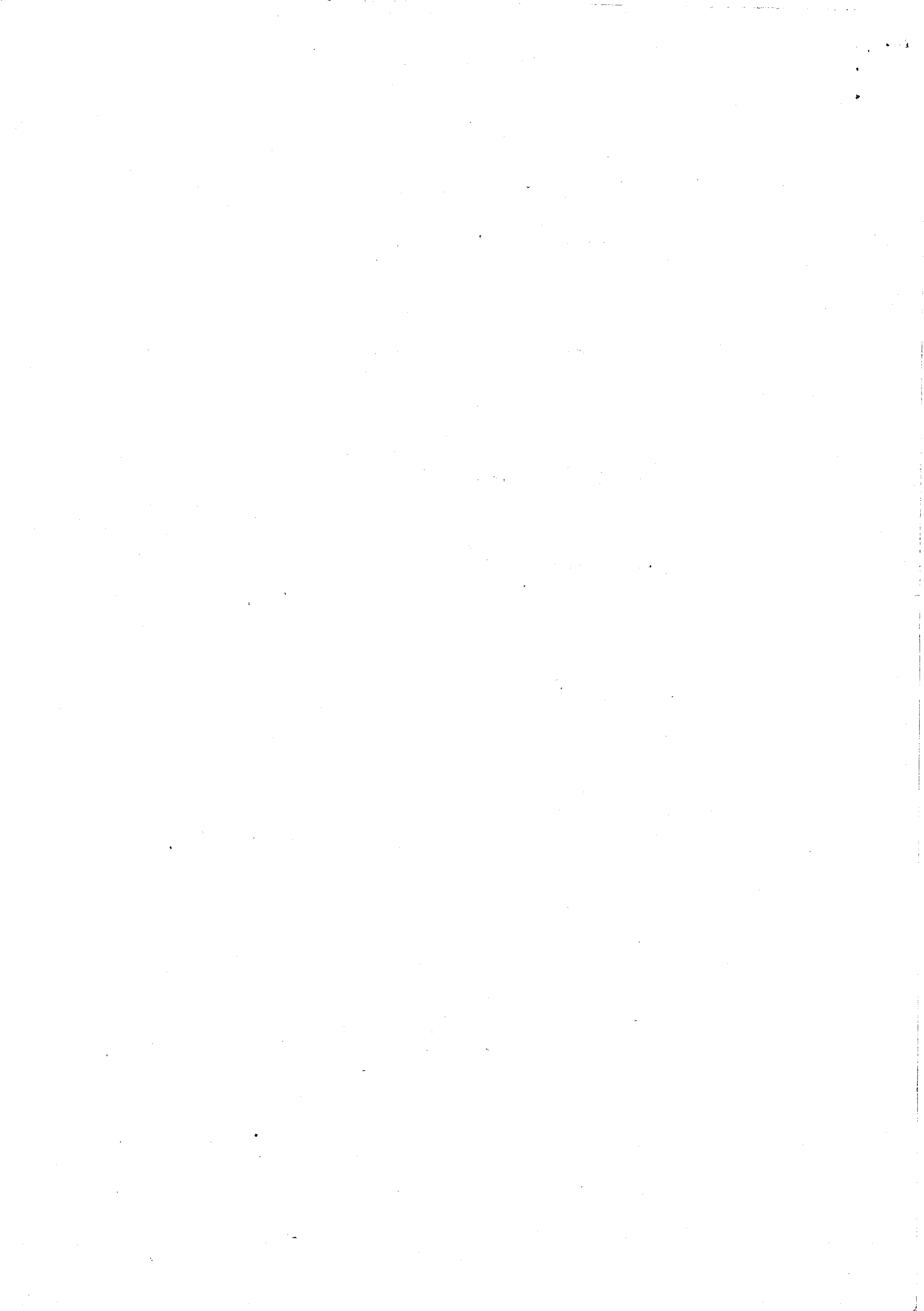


Parkash M.

Parkash M.

ಪಾರ್ಕಾಶ್

ಪಾರ್ಕಾಶ್



17/08/2022

25	JASADEESH KONGA	T. Sai
26	JAWAR SINGH	_____
27	Koteswara Rao	_____
28	Ramesh C.V	V. S. U.
29	N. Manu	
30	Janthargi. B	_____
31	Ravi Kumar CR	Ravi Kumar
32	R. Jeyaraj	R. Jeyaraj
33	Godwin James	_____
34	MANU RAO	_____
35	Sudhir Ray	_____
36	C.V.S. Bhaskar	_____
37	H.S. Manideep	_____
38	Prashant Sreepakash	V.P.B.T
39	Bhansar Vikas	_____
40	Manish	_____
41	Vivek	_____
42	Shubham T	_____
43	CHANDANI KUMAR	_____
44	Pankaj Pujari	_____
45	Sadananda.	_____
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DURING THE PROTEST FROM NEIGHBOURING VILLAGERS, THE MAJOR CONCERNS AND DEMANDS RAISED ARE AS FOLLOWS:

- Providing Cauvery water facility.
- Repair of village roads, construction and development of new roads.
- Construction of STP unit & Sewers.
- Health center.
- Construction of Ambedkar Bhavan.
- Construction of Library and Gym.
- Construction of overhead tank.
- Road and sewer line from Trilium Apartment to Rayasandra Lake.
- Construction of school and playground development.
- Development works of existing cemetery.
- Construction of Park.
- Odour and fly control.
- Spraying of chemicals in surrounding village.

*Memorandum is enclosed in Annexure-8

In order to address the demands of residents, a joint meeting with Gram Panchayath Members/Villagers & inspection was conducted by Joint Commissioner(SWM) & Zonal Joint Commissioner(south). It was confirmed during this inspection that there is no leachate is flowing outside the plant causing health hazards.

Joint Commissioner(SWM) and Joint Commissioner (South) has assured that the mentioned demands and issues will be attended within certain period and meetings with surrounding villagers will be conducted regularly(once in two months)and same has been agreed by them. (proceeding copy enclosed Annexure-7)

JOINT COMMISSIONER (SOUTH)
Bruhat Bangalore Mahanagara Palike

A-3.




ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ
Bruhat Bengaluru Mahanagara Palike

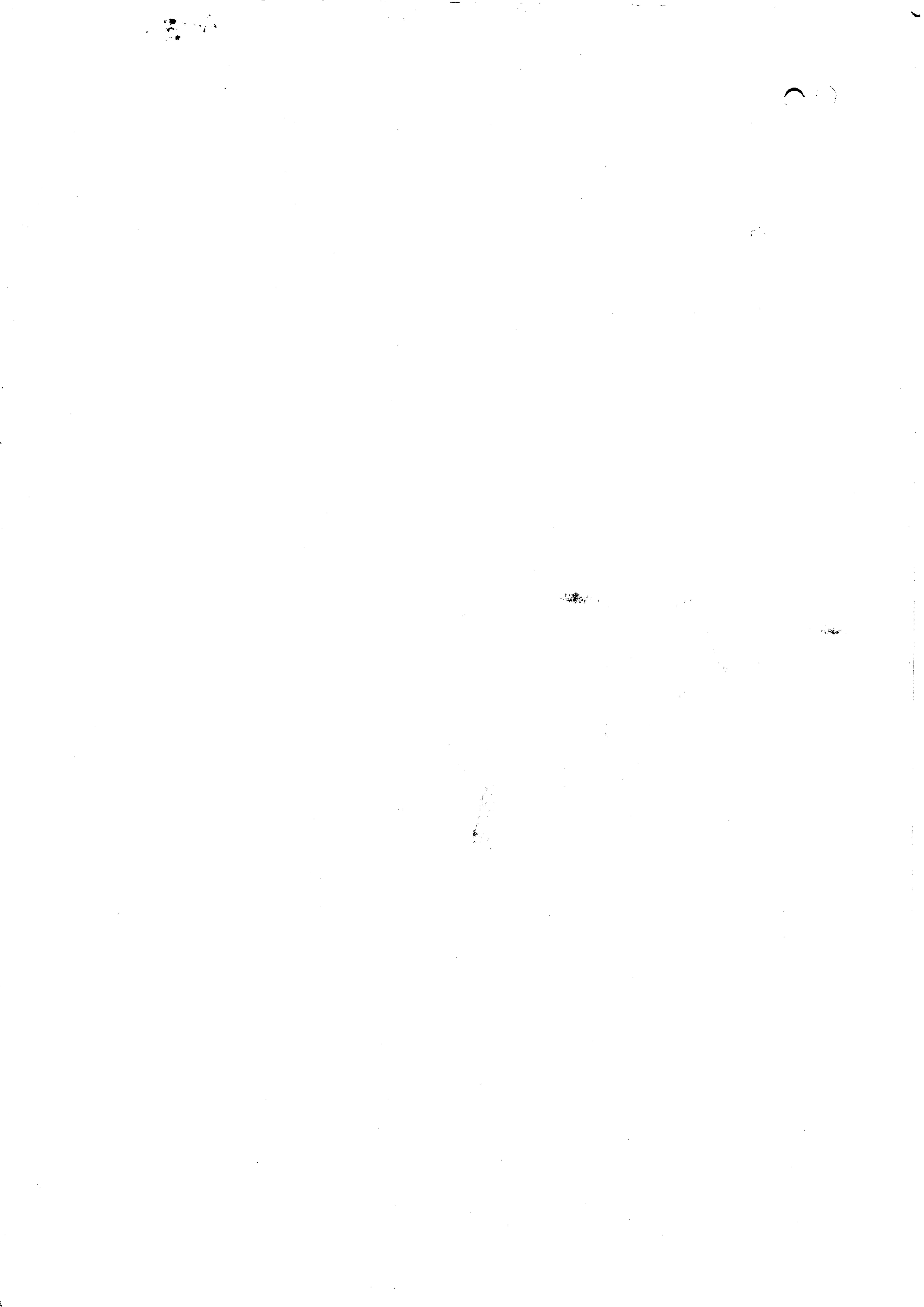
Proceedings of meeting held under the Joint Chairmanship of Joint Commissioner (SWM and South) on 16.08.2022 at 10.00 am in Chikkanagamangala MSW Processing Plant, South Zone, BBMP, Sarjapura Hobli, Anekal Taluk.

Superintending Engineer South welcomed Joint Commissioner (SWM), Joint Commissioner (South), CEO Plants, AEE Projects, Gram Panchayat members, Villagers to the meeting and requested Joint Commissioner (SWM & South) to Chair the meeting.

1. As per villagers request importance to be given to providing Cauvery Water Facility to the surrounding five villages i.e; Chikkanagamangala, Shantipura, Gattihalli, Choodasandra and Raysandra.
2. 2nos of RO Plant Project of 1000Ltr/Hr capacity in which one is completed and other has minor technical issues to be completed within 15 days as per JC (SWM) directions. Borewell point must be marked by concerned Geologist and necessary actions to be taken.
3. Construction of LTP of capacity 50000L is under progress which will be completed within 6 months time period.
4. Process rejects lying outside of Windrow Shed should be emptied immediately work order from Executive Engineer, Projects-South has been issued.
5. Spraying of chemicals for odour and fly controls should be carried out in surrounding villages regularly.
6. Kalyana Mantapa constructed by Bruhath Bengaluru Mahanagara Palike Projects-South should be provided with Power Supply and completely furnished.
7. Necessary Actions for repair work of Roads and Drains which is partially done by South – Projects should be fully completed immediately.
8. Surface run off wash water from the plant should be arrested in Plant premises within 50000 ltr capacity Leachate tank and pipeline between syntax Leachate tank to RCC Leachate sump should be set right.


Zonal Joint Commissioner
South Zone - BBMP
16/08/2022
ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ



Bruhant Bangalore Mahanagara Palike

Executive Engineer Project South pertaining to Chikkanagamangala village premises developmental works from 2016-17 to present year.

Sl. No	Name of Work	Est Cost (Rs. In lakhs)	Job Code no	Work order no. & date	Agency	Status
1	Providing cement concrete, pavement in front of Muneshwara Temple in Chikkanagamangala Village, Anekal Taluk.	39.09	310-18-000121	124/17-18, 08.03.18	KRIDL	Completed
2	Providing PUMP and Motor to existing borewells in Chikkanagamangala village, Anekal taluk	9.99	310-18-000124	126/17-18, 08.03.18	KRIDL	Completed
3	Construction at primary health centre at Chikkanamagala village surjapura hobli Anekal Taluk.	39.19	310-18-000127	127/17-18, 08.03.18	KRIDL	Completed
4	Providing and construction of concrete road form Abbappa house up to Lokesh residence in Chikkanagamangala Village, Anekal Taluk.	31.99	310-18-000119	128/17-18, 08.03.18	KRIDL	Completed
5	Providing R.O plant and other works at Chikkanagamangala village, Sarjapura Hobli, Anekal Taluk.	22.49	310-18-000117	129/17-18, 08.03.18	KRIDL	Completed
6	Providing and construction of concrete road and RCC drain from Govt. School upto Narayana Reddy Residence in Chikkanagamangala Village, Anekal Taluk.	49.90	310-18-000122	130/17-18, 12.03.18	KRIDL	Completed
7	Providing and construction of concrete road and RCC drain (both side) from Munireddy house up to Lake bed in Chikkanagamangala Village Anekal Taluk.	99.09	310-18-000120	131/17-18, 15.03.18	KRIDL	Completed
8	Providing Metalling, and asphalting to main road from Muniramareddy residence upto Narayana Swamy residence in Chikkanagamangala Village, Anekal Taluk.	96.99	310-18-000125	132/17-18, 15.03.18	KRIDL	Completed
9	Providing and construction of concrete road, Rcc drain (both sides) from Munireddy residence up to Sukanyamma house in Chikkanagamangala village, Anekal Taluk.	45.99	310-18-000118	133/17-18, 15.03.18	KRIDL	Completed

JOINT COMMISSIONER (SOUTH)

Bruhant Bangalore Mahanagara Palike

Sl. No	Name of Work	Est Cost (Rs. In lakhs)	Job Code no	Work order no. & date	Agency	Status
10	Providing and construction of cement concrete road and RCC drain from back side of Rekha Residence upto Revanna Residence in Chikkanagamangala Village, Anekal Taluk.	54.99	310-18-000123	134/17-18, 15.03.18	KRIDL	Completed
11	Construction of culverts to Rajakalluve near old age home in Chikkanagamangala vilalge	30.00	310-18-000321	128/19-20 06.02.20	KRIDL	Completed
12	Construction of concrete roads from Putamma House in Gopal House	46.00	310-18-000319	132/19-20 06.02.20	KRIDL	Completed
13	Construction of Drain and Concrete Roads from Mariyappa House to Madan Layout	50.00	310-18-000318	129/19-20 06.02.20	KRIDL	Completed
14	Construction of Drain and Concrete Roads from Chikkanagamangala main road to Paravathappa land..	50.00				Completed
15	Development and improvements of parks in Chikkanagamangala Vilalge	50.00	310-18-000323	130/19-20 06.02.20	KRIDL	Completed
16	Construction of drains and concrete roads from Chikkanagamangala main road in Parvatappa land	50.00	310-18-000317	153/19-20 13.03.2020	KRIDL	Completed
17	Construction of cross road in Chikkanagamangala vilage	50.00	310-18-000322	152/19-20 13.03.2020	Lakshmanraju	Completed
18	Developmental works to be undertaken around Solid Waste disposal/processing unit - Chikkanagamangala (Bengaluru South Constituency)	1000.00	310-20-000180	3/21-22. 28.04.2021	P Raghupathy	Work in progress
	Total	1815.71				



JOINT COMMISSIONER (SOUTH)
Bhruhat Bangalore Mahanagara Palike,

Executive Engineer
(Project) South

BBMP, Jayanagar 2nd Block
Bengaluru - 560 011

